

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2063  
ANSWERED ON:05.08.2003  
REDUCTION OF IAS/IPS/IFS QUOTA  
RUDRAGOUDA PATIL

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether any State Government has requested to the Union Government to reduce their IAS/IPS/IFS cadre quotas;
- (b) if so, the details thereof;
- (c) whether there is any provisions to reduce their cadre quotas; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

(a): Yes, Sir.

(b): The Government of Himachal Pradesh has requested for reduction of 15% of their cadre strength in the Indian Administrative Service (IAS) and Indian Police Service (IPS), over a period of five years. The Government of Orissa has requested for reduction of the cadre strength of IAS from 202 to 184 and reduction in the Indian Forest Service (IFS) cadre from 127 to 122.

(c): Yes, Sir.

(d): Rule 4(2) of the IAS/IPS/IFS Rules provides that the Central Government shall, ordinarily at the interval of every five years, re-examine the strength and composition of each such cadre in consultation with the State Government or the State Governments concerned and may make such alterations therein as it deems fit. Provided that nothing in this sub-rule shall be deemed to affect the power of the Central Government to alter the strength and composition of any cadre at any other time.